SL No. 6

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD
SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)
PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI– MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.09.2021 AT 12:30 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/495/2021 in CP (IB) No. 675/7/HDB/2018
NAME OF THE COMPANY	KSK Energy Ventures Ltd
NAME OF THE PETITIONER(S)	IFCI Ltd
NAME OF THE RESPONDENT(S)	KSK Energy Ventures Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA (IBC) No.495 of 2021 is filed by the Liquidator for closure of liquidation process under Regulation 45(3)(a) of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

We have perused the record and heard learned counsel for the Liquidator, who appeared in person. Final accounts are produced at page 237 and Form H (Compliance Certificate) is annexed as Annexure- A22 (page 238). Learned counsel for the Liquidator submitted that the Corporate Debtor is sold as a going concern. Hence identity of the Corporate Debtor remains as it is. Since the entire process of liquidation is completed and proceeds are distributed amongst all stakeholders, nothing remains pending now. As far as liquidation process is concerned.

IA (IBC) No.495 of 2021 is allowed. Liquidation process of Corporate Debtor stands closed. Liquidator stands discharged.

MEMBER (TECHNCIAL) **MEMBER (JUDICIAL)**

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